GOVERNMENT OF INDIA

MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO- 2254

ANSWERED ON- 12/12/2025

EMPLOYEES IN HIGH COMMISSION AND EMBASSIES

†2254. DR. MANNA LAL RAWAT

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) the number of High Commissions and Embassies in India at present country-wise;
- (b) the number of employees working with all these High Commissions and Embassies, along with the number of India and foreign nationals out of them;
- (c) whether the Government has the right to reduce or limit the number of staff employed in any country's High Commission or Embassy, if so, the legal or diplomatic provisions in this regard and the time when such a provision has been made since independence; and
- (d) whether the number of staff employed in the Pakistan High Commission was reduced in May 2025, if so, the details of the steps

taken in this regard, the number of employees reduced and the current status in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI PABITRA MARGHERITA)

(a) May kindly refer table below regarding the number of High Commissions and Embassies in India at present country-wise:

S No.	Description	Total (in Nos.)	Remarks
1	Resident Missions of Foreign countries in India	163	List of countries attached at ANNEXURE 1
2	Non-Resident Missions of Foreign countries in India	12	List of countries attached at ANNEXURE 2
Total		175	

(b) May kindly refer the table below regarding number of employees working with High Commissions and Embassies in India:

Diplomats/Officials (Foreign Nationals)	Locally Recruited Staff
2512	2821

(c) Yes, the Government may reduce or limit the number of staff employed in any country's High Commission or Embassy.

As per the Article 11 of the Vienna Convention on Diplomatic Relations 1961;

"In the absence of specific agreement as to the size of the mission, the receiving State may require that the size of a mission be kept within limits considered by it to be reasonable and normal, having regard to circumstances and conditions in the receiving State and to the needs of the particular mission.

The receiving State may equally, within similar bounds and on a nondiscriminatory basis, refuse to accept officials of a particular category."

(d) As per the decision of the Cabinet Committee on Security (CCS) which met on 23 April 2025 in the wake of the Pahalgam terror attack, the overall strength of the High Commissions of India and Pakistan was brought down to 30 from 55, w.e.f 1 May 2025. Subsequently, three diplomats and officials of the Pakistan High Commission in New Delhi were declared persona non grata and expelled from India as their activities were not in consonance with their diplomatic/official status in India. The current strength of the Pakistan High Commission stands at 27.

Annexure 1

<u>List of Resident Missions of Foreign countries in India</u>

S.No.	<u>Country</u>
1.	Afghanistan
2.	Algeria
3.	Angola
4.	Argentina
5.	Armenia
6.	Australia
7.	Austria
8.	Azerbaijan
9.	Bahrain
10.	Bangladesh
11.	Belarus
12.	Belgium
13.	Benin
14.	Bhutan
15.	Bolivia
16.	Bosnia & Herzegovina
17.	Botswana
18.	Brazil
19.	Brunei Darussalam
20.	Bulgaria
21.	Burkina Faso
22.	Burundi
23.	Cambodia
24.	Cameroon
25.	Canada
26.	Chile
27.	China
28.	Chad
29.	Colombia
30.	Congo - Democratic Republic of
31.	Congo - Republic of
32.	Costa Rica

33.	Cote d'Ivoire
34.	Croatia
35.	
	Cuba
36.	Cyprus
37.	Czech Republic
38.	Denmark
39.	Djibouti
40.	Dominican Republic
41.	Ecuador
42.	Egypt
43.	El Salvador
44.	Equatorial Guinea
45.	Eritrea
46.	Estonia
47.	Ethiopia
48.	Fiji
49.	Finland
50.	France
51.	Gabon
52.	Gambia
53.	Georgia
54.	Germany
55.	Ghana
56.	Greece
57.	Guatemala
58.	Guinea
59.	Guyana
60.	Holy See
61.	Honduras
62.	Hungary
63.	Iceland
64.	Indonesia
65.	Iran
66.	Iraq
67.	Ireland
68.	Israel
69.	Italy
	reary

70.	Jamaica
71.	Japan
72.	Jordan
73.	Kazakhstan
74.	Kenya
75.	Korea - DPR
76.	Korea - RO
77.	Kuwait
78.	Kyrgyzstan
79.	Lao-PDR
80.	Latvia
81.	Lebanon
82.	Lesotho
83.	Libya
84.	Lithuania
85.	Luxembourg
86.	Madagascar
87.	Malawi
88.	Malaysia
89.	Maldives
90.	Mali
91.	Malta
92.	Mauritania
93.	Mauritius
94.	Mexico
95.	Moldova
96.	Mongolia
97.	Morocco
98.	Mozambique
99.	Myanmar
100.	Namibia
101.	Nauru Republic of
102.	Nepal
103.	Netherlands
104.	New Zealand
105.	Niger
106.	Nigeria

107.	North Macedonia
108.	Norway
109.	Oman
110.	Pakistan
111.	Palestine
112.	Panama
113.	Papua New Guinea
114.	Paraguay
115.	Peru
116.	Philippines
117.	Poland
118.	Portugal
119.	Qatar
120.	Romania
121.	Russian Federation
122.	Rwanda
123.	Saint Kitts and Nevis
124.	Saudi Arabia
125.	Senegal
126.	Serbia
127.	Seychelles
128.	Singapore
129.	Slovak Republic
130.	Slovenia
131.	Solomon Islands
132.	Somalia
133.	South Africa
134.	South Sudan
135.	Spain
136.	Sri Lanka
137.	Sudan
138.	Suriname
139.	Sweden
140.	Switzerland
141.	Syria
142.	Tajikistan
143.	Tanzania
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144.	Thailand
145.	Timor Leste
146.	Togo
147.	Trinidad & Tobago
148.	Tunisia
149.	Turkiye
150.	Turkmenistan
151.	Uganda
152.	Ukraine
153.	United Arab Emirates
154.	United Kingdom
155.	United States of America
156.	Uruguay
157.	Uzbekistan
158.	Venezuela
159.	Vietnam
160.	Yemen
161.	Zambia
162.	Zimbabwe
163.	Delegation of the European Union

Annexure 2

List of Non-Resident Missions of Foreign countries in India

S.No.	Name
1.	Bahamas
2.	Federated States of Micronesia
3.	Guinea Bissau (At Beijing)
4.	San Marino (At Rome)
5.	Grenada (At Grenada)
6.	Marshall Islands (At Tokyo)
7.	Monaco (At Paris)
8.	Kingdom of Eswatini (At Kuala Lumpur)
9.	Sierra Leone (Abu Dhabi)
10.	Nicaragua
11.	Montenegro
12.	Samoa
